

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (WEST)  
TIS HAZARI COURTS : DELHI

CIRCULAR

Pursuant to email dated 09.10.2023 and Order No.01/RC/DHC2023 dated 05.06.2023 of Hon'ble High Court of Delhi, New Delhi and this office earlier Circular No.1161/36893-36967/Misc./Gaz./PDJ West/2023 dated 11.10.2023 with regard to directions of Hybrid Hearing in Delhi District Courts, it is once again impressed upon all the Judicial Officers of West District, Tis Hazari Courts, Delhi to comply with the directions contained in the aforementioned Order in letter and spirit (copies enclosed).

*Vinod Kumar* 06/11/2024

(VINOD KUMAR)  
PRINCIPAL DISTRICT & SESSIONS JUDGE  
WEST DISTRICT, THC, DELHI

1401/34739 - 34818

No. \_\_\_\_\_/Misc./Gaz./PDJ West/2024 Dated, Delhi the 06/11/24

Copy forwarded for information to :-

1. The Registrar General, High Court of Delhi, New Delhi.
2. All the Judicial Officers of West District, Tis Hazari Courts, Delhi.
3. The Principal Judges, Family Courts, West District, Tis Hazari Courts, Delhi.
4. The PS to the undersigned.
5. The Secretary, Delhi Bar Association, West District, Tis Hazari Courts, Delhi.
6. For uploading on LAYERS.
7. For uploading on centralized Website through LAYERS.

*Vinod Kumar* 06/11/2024

PRINCIPAL DISTRICT & SESSIONS JUDGE  
WEST DISTRICT, THC, DELHI

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (WEST)  
TIS HAZARI COURTS : DELHI

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*Vinod Kumar*  
(VINOD KUMAR) 11/10/2023

PRINCIPAL DISTRICT & SESSIONS JUDGE  
WEST DISTRICT, THC, DELHI

No. 1161/36893-36967 /Misc./Gaz./PDJ West/2023 Dated, Delhi the 11/10/23

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*Vinod Kumar*  
11/10/2023

PRINCIPAL DISTRICT & SESSIONS JUDGE  
WEST DISTRICT, THC, DELHI

**Fwd: Directions regarding Hybrid Hearing in Delhi District Courts**

**From :** CPC, Delhi High Court <cpc-del@aj.gov.in> Mon, Oct 09, 2023 05:03 PM  
**Subject :** Fwd: Directions regarding Hybrid Hearing in Delhi District Courts 📎 1 attachment  
**To :** Vijay Verma <pdj-central@ddc.nic.in>, Viresh Panwar <pdj-east@ddc.nic.in>, Lakpa Tshering Tamang <pdj-newdelhi@ddc.nic.in>, Ram Janma Prasad <pdj-north@ddc.nic.in>, NITIN ARORA <pdj-northeast@ddc.nic.in>, KULVEER KUMAR <pdj-northwest@ddc.nic.in>, ANJU BAJAJ CHANDNA <pdj-racc@ddc.nic.in>, Tilak Raj <pdj-shahdara@ddc.nic.in>, RAM SINGH <pdj-south@ddc.nic.in>, Ashok Chandra Dhyani <pdj-southeast@ddc.nic.in>, Secretariat to Pr Distt and SJ <pdj-southwest@ddc.nic.in>, VIKAS BHARDWAJ <pdj-west@ddc.nic.in>  
**Cc :** Shri Ravinder Dudeja <rg.dhc@nic.in>, Pawan Kumar Jain, Addl. Sessions Judge <pawankjain@aj.gov.in>, ROBINJEET SINGH <robinjeet.singh@aj.gov.in>, Rajeev Kumar <aoj-cpc@dhc.nic.in>, Yogesh Kumar <itcell-ddc@delhi.gov.in>

PD 283 (w)  
10/10/2023

V. V. V.

OC/Judl-10

Respected Sir/Madam

With respect to the trailing email dated 05.06.2023 on the *ibid* subject, I have been directed by the Higher Authorities to request your goodself to apprise the current status of: -

- (i) implementation of directions regarding Hybrid Hearing in Delhi District Courts issued by the Hon'ble Full Court of this Court, which was conveyed to your office vide Office Order bearing No. 01/RG/DHC/2023 dated 05.06.2023.
- (ii) provide the data of number of cases (if available) in which hearings have been provided by the Delhi District Courts in Hybrid manner after the issuance of the Office Order bearing No. 01/RG/DHC/2023 dated 05.06.2023.
- (iii) to sensitize the Ld. Judicial Officers under your supervision and also issue circulars for adhering to the direction issued vide Office Order bearing No. 01/RG/DHC/2023 dated 05.06.2023.

You are humbly requested to share the status report in this regard **on or before 13.10.2023**, for placing the same before Hon'ble the Information Technology Committee of this Court for consideration and further necessary directions, if any.

With Regards,

**Abhilash Malhotra,**  
**Joint Registrar (Judicial)/Central Project Coordinator (CPC)**  
**High Court of Delhi.**

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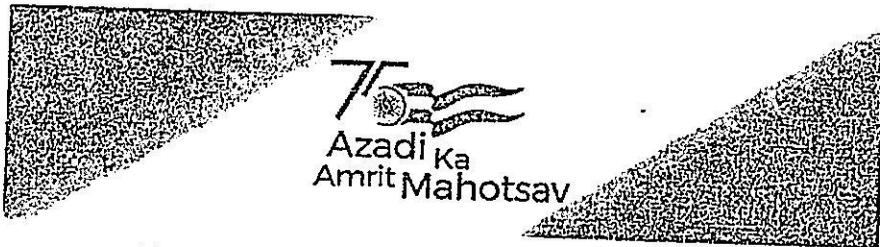
**From:** "Shri Ravinder Dudeja" <rg.dhc@nic.in>  
**To:** "ROBIN SHARMA" <pdj-central@ddc.nic.in>, "Ashok Chandra Dhyan" <pdj-southeast@ddc.nic.in>, "RAM SINGH" <pdj-south@ddc.nic.in>, "ANIL KUMAR" <pdj-racc@ddc.nic.in>, "KULVEER KUMAR" <pdj-north@ddc.nic.in>, "Mr JITENDER" <pdj-newdelhi@ddc.nic.in>, "PRADEEP KUMAR" <pdj-east@ddc.nic.in>, "Puneet Luthra" <pdj-northwest@ddc.nic.in>, "Lakpa Tshering Tamang" <pdj-shahdara@ddc.nic.in>, "Secretariat to Pr Distt and SJ" <pdj-southwest@ddc.nic.in>, "NITIN ARORA" <pdj-northeast@ddc.nic.in>, "VIKAS BHARDWAJ" <pdj-west@ddc.nic.in>, "Pawan Kumar Jain, Addl. Sessions Judge" <pawankjain@aij.gov.in>, pjfcsouthwestdwarka@gmail.com, delhifamilycourts@gmail.com  
**Cc:** "Registrar Vigilance Delhi High Court" <rv.dhc@nic.in>, "saurabh kulshreshtha dhjs" <saurabh.kulshreshtha.dhjs@gmail.com>, "CPC, Delhi High Court" <cpc-del@aij.gov.in>  
**Sent:** Monday, June 5, 2023 4:13:16 PM  
**Subject:** Directions regarding Hybrid Hearing in Delhi District Courts

Dear Sir/ Madam,

Please find attached herewith an Office Order bearing no. 01/RG/DHC/2023 dated 05.06.2023, regarding hybrid hearing in Delhi District Courts for immediate compliance.

Regards,

Registrar General's Secretariat  
Delhi High Court



संयुक्त परिवारम्  
ONE EARTH • ONE FAMILY • ONE FUTURE

# HIGH COURT OF DELHI: NEW DELHI

No. 01/RG/DHC/2023  
Dated: 05.06.2023

## OFFICE ORDER

**Sub: Directions regarding Hybrid Hearing in Delhi District Courts issued by the Hon'ble Full Court, High Court of Delhi.**

In partial modification of the previous directions issued vide office order No.2551/DHC/Gaz/G-2/2022 dated 11.05.2022 in respect of Hybrid Hearing in District Courts, it is informed that the Hon'ble Full Court, High Court of Delhi has been pleased to order that:

".....that the District Courts in Delhi, shall permit any of the parties and/or their counsel to appear through hybrid/video-conferencing mode during Court proceedings, without there being any requirement of a prior request for the same.

The hearings shall be conducted in hybrid/video-conferencing mode in conformity with the High Court of Delhi Rules for Video Conferencing for Courts, 2021 and also bearing in mind the provisions of the Live Streaming and Recording of Court Proceedings Rules of the High Court of Delhi, 2022.

The judicial officers, while conducting hearings through hybrid/video-conferencing mode, shall ensure that in the categories of cases mentioned hereunder, no person other than the parties and counsel of a particular case, digitally accesses or joins the proceedings of that particular case:

- i. Matrimonial matters, child adoption and child custody including transfer petitions arising thereunder.
- ii. Cases concerning sexual offences, including proceedings instituted under Section 376, Indian Penal Code, 1860 (IPC).
- iii. Cases concerning gender-based violence against women.
- iv. Matters registered under or involving the Protection of Children from Sexual Offences Act, 2012 (POCSO) and

under the Juvenile Justice (Care and Protection of Children) Act, 2015.

v. Matters registered under or involving the Medical Termination of Pregnancy Act, 1971.

vi. In-camera proceedings as defined under Section 327 of the Code of Criminal Procedure, 1973 (CrPC) or Section 153 B or Order XXXIIA of the Code of Civil Procedure, 1908 (CPC).

vii. Matters where the bench is of the view, for reasons to be recorded in writing that publication would be antithetical to the administration of justice.

viii. Cases, which in the opinion of the Bench, may provoke enmity amongst communities likely to result in a breach of law and order.

ix. Recording of evidence, including cross-examination.

x. Privileged communications between the parties and their advocates; cases where a claim of privilege is accepted by the Court; and non-public discussions between advocates.

xi. Any other matter in which a specific direction is issued by the Court.

Further in a given case, the Court may for reasons to be recorded in writing, direct the parties and/or their Counsel to appear physically where in the opinion of the Court the physical presence of the parties/counsel in the court is required or where the court is otherwise of the opinion that the matter should be heard physically in the court.

The decision taken in the Full Court dated 25.04.2022 in this respect accordingly stands modified."

The Ld. Judicial Officers in all the District Courts are requested to strictly adhere to the aforesaid directions.

BY ORDER

Sd/-

(Ravinder Dudeja)  
Registrar General

Endst No. 1 (2-30)/RG/DHC/2023

dated: 05.06.2023

Copy forwarded for information and necessary action, if any, to:

1. All Principal District & Sessions Judges, Delhi with request to circulate this office order to all the Ld. Judicial officers in their Jurisdiction.
2. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi, with the request to circulate the Office Order to all the Ld. Judges, Family Courts.
3. Mr. Pawan Kumar Jain, Ld. Chairman (IT & Digitization), District Courts with a request to upload the office order on the website of all District Courts.
4. The Principal Secretary (Law, Justice & L.A), Govt. of N.C.T. of Delhi.
5. The Member Secretary, Delhi State Legal Services Authority (DSLSA), Rouse Avenue Court Complex, New Delhi.
6. The Secretary, Delhi High Court Legal Services Committee, Delhi High Court.
7. The Commissioner of Police, Police Headquarters, New Delhi.
8. The Director (Academics), Delhi Judicial Academy, Delhi.
9. The Director of Prosecution, CBI, Block No.3, 2<sup>nd</sup> Floor, CGO Complex, Lodhi Road, Delhi.
10. The Director of Prosecution, Directorate of Prosecution, Tis Hazari, Delhi.
11. The Director General, Narcotics Control Bureau, West Block, I-Wing-5, Sector-7, R.K. Puram, Delhi.
12. The Superintendent Jail, Tihar/Rohini/Mandoli, Delhi.
13. The Secretary, Bar Council of India, New Delhi
14. The Secretary, Bar Council of Delhi, New Delhi
15. The Secretary, Supreme Court of India Bar Association, New Delhi
16. The Secretary, Delhi High Court Bar Association, New Delhi
17. The Secretary, Delhi Bar Association, Tis Hazari, Delhi
18. The Secretary, Bar Association, New Delhi Courts, Patiala House, New Delhi
19. The Secretary, Bar Association, Karkardooma Courts, Shahdara, Delhi
20. The Secretary, Bar Association, Rohini Courts, Rohini, Delhi
21. The Secretary, Bar Association, Dwarka Courts, Dwarka, New Delhi
22. The Secretary, Bar Association, Saket Courts, Saket, New Delhi.
23. Registrar-cum-Secretary to Hon'ble the Chief Justice and All Registrars/OSDs.
24. The Joint Registrar, Registrar General's Secretariat
25. Director (IT) of this Court.
26. Private Secretaries to all Hon'ble Judges.
27. P.A. to Registrar (IT) with the request to arrange to upload the Office Order on the website of this Court.
28. Copy to be displayed on the Notice Board.
29. Guard file.

(Abhilash Malhotra)  
Joint Registrar (J) (CPC)